

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. IV

SERVICE TAX APPEAL NO. 53557 OF 2018

(Arising out of Order in Appeal No. 855(CRM)ST/JDR/2018 dated 06.08.2018
passed by Commissioner (Appeals) of Central Goods and Service Tax, Jodhpur)

M/s U S ENGINEERING

...Appellant

207-208, Ridhi Sidhi Apartment,
New Navratan Complex, Pulla Udaipur (Raj.)

Versus

**Commissioner of Central Excise,
And Central Goods and Service Tax,
Udaipur**

....Respondent

142-B, Sector 11, Hiran Magri, Udaipur

APPEARANCE:

M s. J. Kainaat, Advocate for the appellant

Shri Sangeet Kumar Meena, Authorized Representative for the Respondent

Coram:

HON'BLE DR.RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING: 16.02.2024

DATE OF DECISION:16.02.2024

FINAL ORDER NO 54477/2024

DR. RACHNA GUPTA

Learned Counsel has brought to the notice that they had applied under Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019. The discharge certificate of SVLDRS Form- 4 has already been issued in their favour and the Learned Authorized Representative also confirmed the same. Accordingly, the present appeal is hereby ordered to be dismissed as withdrawn.

[Dictated and pronounced in the open Court]

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**